

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2770
ANSWERED ON:07.12.2009
JOBLESS ALLOWANCE UNDER NREGS
Rathod Shri Ramesh;Semmalai Shri S.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether mandatory jobless allowance to be paid to workers under National Rural Employment Guarantee Scheme (NREGS) is being adhered to by the States, which could not provide job to the registered workers; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

(a)&(b): Section 7(1) of NREGA provides that if an applicant is not provided employment within 15 days from which employment has been demanded, he is entitled to a daily unemployment allowance in accordance with the provisions of the Act. As per reports received from the State Governments, unemployment allowance has been paid to NREGA workers. State-wise details are given in Annexure-I.